CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. RP/013/2014

Subject: Petition under section 79 of the Electricity Act, 2003 praying for

direction to UP Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited due to retention of MPs share of Power/ non-supply of IT from Rihand Matatila Hydel Power Stations to MPSEB and resumption of MPs share of power from Rihand and Matatila Hydel

Power Stations.

Date of hearing: 1.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Petitioner : MP Power Management Company Limited

Respondent : Principal Secretary Energy Department, Government of Uttar

Pradesh.

Parties present: Shri Ganesan Umapathy, Advocate, MPPMCL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

- (a) The present review petition has been filed seeking review of order dated 20.2.2014 in Petition No.248/2010, wherein the Commission while adjudicating the disputed compensation amount, held that for computing the amount of compensation, "current RAPS rate" means the current rate of RAPS Unit-I only.
- (b) Unit-I of RAPS was got dismantled in year 2001. When Unit-I of RAPS was scrapped and was no more in operation, the rate of RAPS could not be taken for computation of compensation after 2001.
- (c) Review of the order dated 20.2.2014 has been sought to maintain the RAPS rate provided by NPCIL, Mumbai as the current RAPS rate.

- 2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.
- 3. The Commission directed the petitioner to serve copy of the petition on the respondents by 8.5.2014. The respondents were directed to file their replies by 21.5.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 29.5.2014
- 4. The petition shall be listed for hearing on 3.6.2014.

By order of the Commission Sd/-(T. Rout) Chief (Law)